

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(Cr.) No. 106 of 2020

Raju Ravidas Petitioner(s).
-V e r s u s-
The State of Jharkhand Respondent (s).

CORAM:
HON'BLE MR. JUSTICE ANANDA SEN
Through: Video Conferencing

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For the Petitioner(s) : Mr. Anup Kr. Agarwal, Advocate
For the State : Mr. Dipankar, A.C. to A.G
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02/25.06.2020 Heard learned counsel for the parties through video conferencing. They have no complain with respect to the audio and video clarity and quality.

The counsel for the petitioner is directed to amend the cause title, impleading victim minor girl through his guardian Mr. Raju Ravidas. Necessary corrections be carried out within two days.

In the meantime, the victim girl, whose pregnancy is sought to be terminated, should be examined by a Medical Board constituted of at least three doctors who is competent to opine on this issue. Since the victim is from District Bokaro, the Medical Board will be constituted by the Civil Surgeon-cum-Chief Medical Officer, Bokaro in consultation with the Director/In-charge of Bokaro General Hospital SAIL Bokaro. The Medical Board will submit its report to this Court by Monday at 10.30 A.M.

The report of the Medical Board will indicate:-

- (i) Age of the victim,
- (ii) The length of pregnancy in weeks.
- (iii) The health status of the victim girl.
- (iv) The risk involved to the life of the pregnant girl if the pregnancy is terminated.
- (v) Whether continuance of pregnancy would involve any such injury to the health of the foetus?
- (vi) Is there any risk to the pregnant girl if the child is born and whether if the child is born, it may suffer from any physical or mental abnormalities as to be seriously handicapped?
- (vii) The risk involved to the life and health of the pregnant girl if the pregnancy is allowed to be continued.
- (viii) Any other opinion the Board wants to give in relation to

termination of the pregnancy.

Deputy Commissioner, Bokaro and the Secretary, DLSA, Bokaro is directed to ensure proper medical examination of the victim girl by the Medical Board before 28th of June, 2020 so that report be sent to this Court in the first half of 29th June, 2020.

The Chief Medical Officer-cum-Civil Surgeon, Bokaro will supervise the entire process.

Let a copy of this order be uploaded immediately so that the parties can obtain the order.

Copy of this order be immediately sent through fax to the Deputy Commissioner, Bokaro, Secretary, DLSA, Bokaro and Civil Surgeon-cum-Chief Medical Officer, Bokaro for immediate compliance.

List this case on 29.06.2020 at 2.15 P.M. under the heading 'For Orders'.

(Ananda Sen, J.)